

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 796 of 2019

IN THE MATTER OF:

Directorate of Revenue Intelligence

.....Appellant

Vs.

M/s. Shree Ganesh Jewellery House & Ors.

.....Respondents

Present :

For Appellant: Mr. Ashutosh Senger, Mr. Ajit Sharma, Advocates

O R D E R

06.08.2019 - The Impugned Order was passed by the Adjudicating Authority ('National Company Law Tribunal'), Kolkata Bench on 23rd April, 2019 of which certified copy was delivered to the Appellant on 23rd May, 2019. The appeal was filed on 30th May, 2019 and, therefore, we find no delay in presenting the appeal. However, there being a delay in refiling the said appeal, which is condoned, I.A. No. 2416 of 2019 stands disposed of.

Let notice be issued on the Respondents by speed post. Requisite along with process fee, if not filed, be filed by 7th August, 2019. If the appellant provides the e-mail address of the respondent, let notice be also issued through e-mail.

...contd.

Post the case for 'admission' (after notice) on **4th September, 2019** on the top of the list.

Until further orders, the Respondent – 'Resolution Professional' will not take possession of the properties etc. moveable or immoveable property of the Corporate Debtor from the custody of all seized assets belonging to the 'Corporate Debtor' in view of the order dated 23rd April, 2019. However, he may proceed in accordance with law to ensure that the Company remains going concern.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/gc

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